

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

Original Application No. 476/2010

This, the 17th day of October, 2011

**HON'BLE Shri S.P.Singh, MEMBER (A)**

Bal Krishna Mishra aged about 26 years son of late Sri Sabha Bahadur Mishra resident of village - Gedaura, Post Office-Motiganj, District- Sultanpur (U.P)

Applicant.

By Advocate: Sri A.K.Singh

Versus

1. Union of India through its Secretary, Department of Posts, New Delhi.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhawan, Kolkatta.
3. Senior Superintendent of Post Offices, Central Kolkatta Division, Kolkatta-700007.

Respondents.

By Advocate: Sri S.L. Mishra

**ORDER (Dictated in Open Court)**

**By Hon'ble Shri S.P. Singh, Member (A)**

Learned counsel for respondents has brought to the notice of this Tribunal para 10 of the reply to the Rejoinder Reply dated 22.7.2011 filed by respondents. Para 10 of the said reply dated 22.7.2011 is reproduced below:-

*"10. That in the interest of natural justice in terms of DOP&T O.M. No. 14014/19/2002- East. (D) dated 5.5.2003, the maximum time of a person's name can be kept under consideration for offering compassionate appointment will be three years. As such your case will be considered again one time, already it had been considered for two times i.e. on 19.1.2010 and 08.4.2011. The copy of the letter intimated by authority concerned to his counsel dated 20.5.2011 is filed herewith as Annexure No. SA-2 to this Rejoinder reply."*

2. Annexure SA-2 is a letter dated 20<sup>th</sup> May, 2011, addressed to the applicant for consideration for compassionate appointment of the case of the applicant. The case of the applicant was earlier considered for two times on 19.1.2010 and on 8.4.2011. The

*S.P.S.*

authorities have agreed to consider again one time the case of the applicant keeping in interest the natural justice in terms of DOP&T O.M. dated 5.5.2003 which permits the maximum time a person's name can be kept under consideration for offering compassionate appointment as three years.

3. The learned counsel for applicant submits that his case may be disposed of in the light of letter dated 20.5.2011 given by the authorities.

4. Heard the learned counsel for the parties.

5. This O.A. is disposed of with a direction to consider the case of the applicant as soon as possible by Circle Relaxation Committee in view of facts and circumstances stated above.

6. The O.A. is disposed of accordingly. No order as to costs.

  
(S.P. Singh)  
Member (A)

HLS/-